GOVERNMENT OF INDIA MINISTRY OF CORPORATE AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 93 ANSWERED ON Monday, July 21, 2025

Companies under Investigation of SFIO in Andhra Pradesh

93. Shri B K Parthasarathi:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) the details of companies based in Andhra Pradesh under investigation of the Serious Fraud Investigation Office (SFIO) since 2020, year-wise;
- (b) the nature of frauds being investigated and the sectors involved along with the current status of each investigation—pending, completed or charge sheet filed;
- (c) whether SFIO has filed prosecutions in any Andhra Pradesh-related cases before NCLT/NCLAT or other courts during the last five years; and (d) if so, the status of the investigation of these cases and the steps being taken to ensure dedicated benches in NCLT or fast-track courts for corporate fraud?

ANSWER

Minister of State in the Ministry of Corporate Affairs; Minister of State in the Ministry of Road Transport and Highways.

(Shri Harsh Malhotra)

(a): The details of companies based in Andhra Pradesh under investigation of the Serious Fraud Investigation Office (SFIO) since 2020, year-wise is as under: -

Financial Year	2020-	2021-	2022-	2023-	2024-25	2025-26 (till
	21	22	23	24		30.06.2025)
No. of	Nil	Nil	01	Nil	Nil	10
Companies based						
in Andhra Pradesh						
under SFIO						
Investigation						

(b): The nature of frauds being investigated and the sectors involved along with the current status are as follows:

Sector	Number of Companies under Investigation	Nature of Fraud being investigated	Current Status
Construction/ Real Estate	2	Diversion & Siphoning	Pending
Agriculture Producer Companies	2	Diversion & Siphoning	Pending
Manufacture of Food	1	Diversion & Siphoning	Pending
Metals	2	Diversion & Siphoning	Pending
Others/ Miscellaneous	3	Diversion & Siphoning	Pending
	1	Racket of Paper Companies with dummy directors.	Completed

(c)& (d) :Prosecutions by the SFIO are required to be filed before Special Court constituted under Section 435 of the Companies Act, 2013. During the last five years no prosecution has been filed against any company having jurisdiction in the state of Andhra Pradesh. Further, no petition, application or reference has been filed before the NCLT/NCLAT against any company having jurisdiction in the state of Andhra Pradesh therefore, there is no need to constitute any dedicated bench for the NCLT or any additional Special Court for corporate fraud.
